

Central Administrative Tribunal  
Principal Bench

O.A. No. 1522 of 2001

New Delhi, dated this the 5th February, 2001

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Mrs. Sucheta Sangal,  
W/o late Shri Mukesh Sangal,  
R/o Dayanand Nagar,  
P.O. Shamli,  
District Muzaffarnagar, U.P. .. Applicant

(By Advocate: Shri B.B. Raval)

Versus

1. Union of India through  
the Secretary,  
Ministry of Defence,  
South Block, New Delhi.
2. The Chief Engineer,  
Military Engineering Service,  
Power House Road,  
Bani Park,  
Jaipur-302006. .. Respondents

(By Advocate: Shri S.K. Gupta)

ORDER (Oral)

S.R. ADIGE, VC (A)

Heard both sides.

2. Respondents in Para 7 of their reply to the O.A. state that applicant applied for the post of L.D.C. on compassionate grounds, but, as no vacancy was available in that category the department offered her post in alternative categories like Peon/Chowkidar/Mazdoor. It is clear that posts such as Peon/Chowkidar/Mazdoor are Group 'D' posts, while the post of L.D.C. is in Group 'C' category and hence the post of Peon/Chowkidar/Mazdoor cannot be considered as on alternative to the post of L.D.C.

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3. As respondents had themselves advised applicant to apply for the post of L.D.C., in the event a vacancy in the grade of L.D.C. is not presently available, the O.A. is disposed of with a direction to Respondents to consider granting compassionate appointment to applicant on any other equivalent Group 'C' post for which applicant is suitable. These directions should be implemented within three months from the date of receipt of a copy of this order. No costs.

*S.R. Adige*  
(S.R. Adige)  
Vice Chairman (A)

karthik

*fresh m/s for extra of time.*

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19-7-2002

(12)

MA - 1495/2002 in  
OA - 1522/2001

Present: Smti S. K. Gupta, Ad. Counsel for  
applicant in MA.

MA - 1495/2002 seeks extension  
of time by three months to implement  
order dated 5-2-2002 in OA - 1522/2001.

In this application, no information  
has been submitted towards effective  
steps having been taken by respondents  
for implementation of this order.

Thus, in the absence of cogent  
grounds for grant of extension of  
time for implementation of judgment,  
this MA is dismissed.

V.K. Majotra  
M(A)

cc.